

High Court Refuses Intervention In PIL Seeking Recognition Of Hindi As Official Language Of J&K And Ladakh

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HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
ALI MOHAMMAD MAGREY; CJ., VINOD CHATTERJI KOUL, J.
WP (C) PIL No. 01/2022; 28.10.2022
Jagdev Singh versus Union of India & Ors.

Respondent(s) Through: - Mr Vishal Sharma, DSGI; and Ms Monika Kohli, Sr. AAG.

ORDER

The subject matter of the instant PIL has reference to seeking recognition of Hindi language as the official language in the Union Territory of Jammu and Kashmir as well as in the Union Territory of Ladakh in tune with the mandate of Articles 343 and 251 of the Constitution of India.

Having regard to the fact that the subject of the PIL squarely comes within the domain and powers of the executive, therefore, we dispose of this PIL with direction to the Petitioner to approach the competent authority/ forum for seeking the relief as claimed.

Disposed of.

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